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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 10041/2018**

**KHANDELWAL LABORATORIES P. LTD. .... Petitioner**

Through: **Mr Sachin Gupta and Mr Pratyush  
Rao, Advocates.**

versus

**UNION OF INDIA AND ANR. .... Respondents**

Through

**CORAM:**

**HON'BLE MR. JUSTICE VIBHU BAKHRU**

**ORDER**

**%**

**27.03.2019**

1. A final opportunity is granted to the respondents to file counter affidavits, if not, already filed. Let the same be filed within a period of four weeks from today. Rejoinder, if any, be filed within a period of two weeks thereafter.
2. It is clarified that if the counter affidavits are not filed within the aforesaid time, the right of the respondents to file the same shall stand closed.
3. List on 02.09.2019.
4. Interim order to continue.

**VIBHU BAKHRU, J**

**MARCH 27, 2019**

**MK**